NOTICE

As directed, Ld. Counsels are requested to incorporate the following details in Paragraph 4 of the land-related matters:

(a) Khata No. …
(b) Khesra No. …
(c) Area …
(d) Boundary of the Land …
(e) Thana …
(f) Circle …
(g) District …

Failing which, the petition shall be placed under the defective category with effect from 28.07.2026.

By Order of Hon'ble the Acting Chief Justice

Registrar General

Patna High Court, Patna
Dated: 27.07.2026